

by India as a result of under-invoicing of exports during the period 1960 to 1967 by (i) Ceat Tyres Ltd., (ii) Jay Engineering Works Ltd., (iii) Britannia Biscuits Ltd., (iv) Thackersey Moolji and Company, (v) Atlas Capes India (P) Ltd., Bombay, (vi) Union Carbide Ltd., (vii) J. K. Rayons, (viii) Ahmedabad Mfg. and Calico Printing Co Ltd., (ix) J. B. Advani Oerlinkon Electrodes (P) Ltd., (x) Johnson and Johnson of India Ltd. ; and

(b) the action taken by Government in this regard ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). M/s. Jay Engineering Works Ltd. and their associates, M/s. Usha Sales (P) Ltd., Calcutta were involved in under-invoicing of exports during the relevant period resulting in loss of foreign exchange of about Rs. 1,64,143/-. On adjudication of the cases, personal penalties to the extent of Rs. 10,00,000/- were imposed on the persons concerned. The parties have, however, gone in appeal which have not been decided so far. No under-invoicing of exports by the other companies during the relevant period, has come to notice.

Income Tax Arrears from Certain Companies

8898. SHRI R. BARUA : Will the Minister of FINANCE be pleased to state :

(a) the arrears of income tax and other taxes at present due from (i) Ciba Co. of India Ltd., (ii) Voltas Ltd., (iii) Esfield India Ltd., (iv) Escorts Ltd., (v) Larsen and Toubro Ltd, Bombay (vi) A. V. Thomas and Co., Ltd. Kerala. (vii) Coca Cola export Corporation, New Delhi, and (viii) Crompton Parkinson Works (P) Ltd. ; and

(b) the steps being taken by Government to realise the arrears ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (b). The required information is being collected and will be laid on the Table of the House as early as possible.

Income-Tax Arrears outstanding in Rajasthan

8899. SHRI P. K. DEO :
SHRI D. N. DEB :
SHRI S. P. RAMA-MOORTHY :

Will the Minister of FINANCE be pleased to state :

(a) whether Income-tax arrears amounting to Rs. 6 crores are outstanding against assesseees in Rajasthan ;

(b) whether Government's attention has been drawn to a press report in the 'Hindustan Times' of the 16th April, 1968 in this regard ;and

(c) the action, if any, which is being taken to recover the arrears of income-tax ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) Income-tax arrears to the extent of Rs. 5.60 crores were outstanding against assesseees in Rajasthan as on 31.3.1968.

(b) Yes, Sir.

(c) (i) Periodical Review of arrear demand at different levels.

(ii) Complete take over of Recovery work by the Departmental officers.

(iii) All steps provided in law for recovery of arrears are being taken on the merits and circumstances of each case.

Gold Seized with foreign Markings in Hyderabad

8900. SHRI MAHANT DIGVIJAI NATH : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that some gold slabs with foreign markings have been seized at Hyderabad recently ;

(b) whether there is any possibility of the smugglers gang from whom gold worth lakhs of rupees was seized near Thana in Maharashtra, during March, 1968 having a hand in this; and

(c) if so, whether some arrests have been made in this regard and action taken in the matter ?